

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2625
TO BE ANSWERED ON 12.03.2018**

LABOUR CODE FOR WORKFORCE

2625. SHRI R. PARTHIPAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has devised a labour code which will provide social security cover to the entire workforce in the Country, including self-employed and agricultural workers;**
- (b) if so, the details thereof;**
- (c) whether this will co-ordinate between centre and State Governments, monitor the implementation of social security schemes, regulate funds collected under various social security schemes; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, Ministry of Labour and Employment has prepared a draft on Labour Code on Social Security, 2018 by simplifying, amalgamating and rationalizing the relevant provisions of the 15 existing Central Labour Laws and placed on the website of the Ministry on 01.03.2018, inviting comments of the Employers' Organisations, Central Trade Unions recognized by the Central Government and the State Governments. It inter alia aims at universalization of Social Security.

At present, the provisions of the Code on Social Security 2018 are at pre-legislative consultative stage.
